

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE,
SHAHDARA DISTRICT, KARKARDOOMA COURTS, DELHI.

CIRCULAR

Sub- Regarding compliance of directions passed by Hon'ble High Court vide order dated 08.03.2018 in W.P. (C) 10689/17, case titled "Ajay Verma Vs NCT", by all Trial Courts.

Consequent upon the Order no. 35/G-1/Gaz.IA/DHC/2023 dated 29.08.2023 of Hon'ble High Court of Delhi, New Delhi with regard to postings/transfers of the Officers of Delhi Higher Judicial Service and In supersessions of the earlier Order no. 5140-5144/Judl/SHD/KKD2022 dated 09.06.2022, **Sh. Rakesh Pandit, ASJ-07** of Shahdara District, Karkardooma Courts, Delhi, is hereby authorised to undertake the exercise of verification of the information furnished by all the Sessions Courts of Shahdara District, Karkardooma Courts, Delhi with regard to the reports under W.P. (C) No. 10689/2017 titled as Ajay Verma Vs Govt. of NCT of Delhi & Ors and **Sh. Balwant Rai Bansal, Special Judge, NDPS**, Shahdara District as Link Officer for the same.





(RENU BHATNAGAR)
Principal District & Sessions Judge
Shahdara District, KKD, Delhi.

No. 7686-90 /Judl./SHD./KKD/2022/Delhi

Dated : 14/09/23

Copy forwarded for information and necessary action to :-

1. Sh. Rakesh Pandit, ASJ-07, Shahdara District, Karkardooma Courts, Delhi.
2. All the Additional Sessions Judges, Shahdara District, Karkardooma Courts, Delhi.
3. For uploading on LAYERS.
4. For uploading on Centralize Website through LAYERS.
5. P.S. to the undersigned.


Principal District & Sessions Judge
Shahdara District, KKD, Delhi.